

assistance have been relaxed to cover the crop loss of 33% and above from earlier criteria of 50% and above crop loss. Scale of assistance for all items other than *ex-gratia* payment and agriculture input subsidy, was increased by 36%. Escalation factor of 50% was adopted for agriculture input subsidy and quantum of *ex-gratia* payment was enhanced from ₹ 1.5 lakh to ₹ 4 lakh per deceased person. These norms are available on Ministry of Home Affairs' website: www.ndmindia.nic.in. Further, the norms are firmed up after extensive consultations, which have PAN-India implication, and are not amended for any specific State.

Martyrdom of jawans after abrogation of Article 370 and 35A

†376. SHRI RAM NATH THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that incidents of martyrdom of Jawans have come down on account of Article 370 and 35A of the Constitution of India by Government;

(b) if so, the details thereof;

(c) if so, the percentage-wise decline in such incidents in comparison to pre abrogation period and the number of jawans martyred during post abrogation period so far; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (d) The Incidents of martyrdom of security force personnel have come down by 73% in Jammu and Kashmir after article 370, 35A and other constitutional ambiguities were effectively removed on 5th and 6th August, 2019 while reorganizing the erstwhile State of Jammu and Kashmir into the new Union Territory of Jammu and Kashmir and the new Union Territory of Ladakh.

While 82 Security personnel were martyred during the period of 173 days from 13th February, 2019 till 4th August, 2019; 22 Security Force personnel were martyred during the similar period of 173 days from 5th August, 2019 till 24th January, 2020.

†Original notice of the question was received in Hindi.